

## **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 113/TT/2013

Date: 22.1.2016

To

The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:-Determination of tariff for 2009-14 period for 400kv 1x63 MVAR Bus Reactor along with associated 400kV bays at Satna sub-station (DOCO 1.4.2013) and 400kV D/C Quad Bassi-Jaipur (RPVNL) line associated with Vindhyaachal IV and Rihand III (1000MW) Generation project in Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 4.2.2016:-

- a. Submit whether the work is complete or not, providing details of the balance/ retention payments claimed during 2009-14 tariff period.
- b. An undertaking depicting IDC, IEDC and initial spares discharged on cash basis upto SCOD and from SCOD to COD and then during the tariff period and whether any undischarged liabilities are there.
- c. Detailed reasons and justification as may be deemed necessary to substantial project commissioning delays for all the assets along with the supporting documents for the actions taken by the petition for the same.
- d. Actual capital cost as on DOCO along with Auditor`s certificate for Asset II and revised forms, if any.
- e. The CEA inspection certificate, and trial run certificate from RLDC, for all the assets.

f. Submit responses to queries of Commission in letter dated 6.6.2014

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(V. Sreenivas)  
Deputy Chief (Legal)